

**Central Administrative Tribunal
Principal Bench**

**CP No.402/2019
in
OA No.2019/2014**



New Delhi, this the 18th day of November, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Sh. Navinkumar Saini,
Aged about 41 years,
S/o Sh. Netram Saini
R/o Block-C, 533/1066,
Near Venus Talkies
Station Road, Ulhasnagar-421004.

...Applicant
(In person)

Versus

1. Mr. Arvind Kumar
Director
Ministry of Home Affairs,
Intelligence Bureau, North Block,
Central Secretariat, New Delhi.
2. Sh. Arvind Saxena,
Chairman,
Union Public Service Commission
Dholpur House, Shahjahan Road,
New Delhi
3. Mr. Raju Bera,
DCIO (Deputy Central Intelligence Officer),
Through Director
Intelligence Bureau, North Block,
Ministry of Home Affairs, New Delhi.
4. Sh. Dharani Padala,
DCIO (Deputy Central Intelligence Officer),
through Director,
Intelligence Bureau, North Block,
Ministry of Home Affairs,
New Delhi.



5. Sh. Utsav Anand,
DCIO (Deputy Central Intelligence Officer),
through Director,
Intelligence Bureau, North Block,
Ministry of Home Affairs,
New Delhi.
6. Sh. Neelandra Mishra,
DCIO (Deputy Central Intelligence Officer),
through Director,
Intelligence Bureau, North Block,
Ministry of Home Affairs,
New Delhi.

...Respondents

(By Advocate : Shri Amit Sinha and Shri Vaibhav Pratap Singh for Shri R.V. Sinha and Shri Hanu Bhaskar)

ORDER (ORAL)

Justice L. Narasimha Reddy, Chairman :-

This contempt case is filed alleging that the respondents did not implement the orders dated 20.11.2018 passed by this Tribunal in OA No.2019/2014. This OA was in relation to the selection of the applicant by the UPSC. The relief was granted by following the judgment of this Tribunal in OA No.2179 (***Mukesh Kumar Suman Vs. Union Public Service Commission & Ors.***).

2. The respondents filed counter affidavit stating various facts. It is stated that in the WP(C)



No.13150/2018 filed by them against the orders in OA No.2179/2014, the Hon'ble High Court of Delhi passed an interim order on 05.02.2019. It is also stated that the Writ Petition No.5775/2019 is filed against the orders in this OA.

3. In view of these developments, we close the CP, leaving it open to the applicant, to seek revival thereof, depending upon the outcome of the WP(C) No.5775/2019.

There shall be no orders as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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